- (ix) Government of India has approved a scheme for setting up of a total of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases pertaining to rape and POCSO Act in a timebound manner.
- (x) In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to the States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

## Review meetings for implementation of provisions of A.P. Reorganisation Act

1960. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is conducting review meetings to oversee the implementation of various provisions of Andhra Pradesh Reorganisation Act, 2014;
  - (b) if so, the details thereof;
- (c) whether Government has discussed in any of its review meetings held in the past/recent past to look into the assurances given by the then Prime Minister of India on the floor of the House on 20th February, 2014;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (e) Ministry of Home Affairs reviews the progress of implementation of the various provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 from time to time with the Ministries/Departments concerned as well as representatives of Governments of Andhra Pradesh and Government of Telangana. So far, 24 such meetings have been held. A large number of provisions of APR Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

As regard the assurances given by the then Prime Minister in Rajya Sabha on 20.02.2014, the same have also been implemented; however, the 14th Finance Commission

did not make a distinction between Special Category and General Category States. Therefore, as recommended by the 14th Finance Commission, Post Devolution Revenue Deficit Grant is being provided to Andhra Pradesh.

## Negligence on duty by security persons

1961. DR. ASHOK BAJPAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that most of the time security persons on duty are busy with watching videos on their own smart mobile phone which leads to serious negligence on duty;
- (b) if so, whether Government has any plan to avoid at least use of smart phone while on vigilance duty; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) No such serious negligence on the part of Central Armed Police Force (CAPFs)/Assam Rifles (AR) personnel has been reported. However, instructions to restrict/discourage use of smart phone, while on active duty, have been issued by CAPFs/AR.

## Foreigners tribunals in Assam

1962. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) number of Foreigners Tribunals (FTs) operational in Assam, along with number of members in FTs, district-wise;
- (b) number of additional FTs set up to handle appeals of those excluded from NRC;
  - (c) number of matters referred to FTs as of February, 2020;
- (d) number of persons declared as foreigners by FTs in last year and current year, FT-wise;
- (e) number of children declared as foreigners by FTs in last year and current year;